

**Central Administrative Tribunal
Principal Bench**

OA No. 3615/2013
MA No. 3150/2016

New Delhi this the 24th day of October, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)

Krishan Chander,
S/o Late Chander Singh,
Aged about 54 years,
R/o House No.RZ-10A,
Arjun Park, Nangli Dairy,
Najafgarh, Delhi-110 043

- Applicant

(By Advocate: Mr. Tarun Sharma)

VERSUS

1. North Delhi Municipal Corporation,
Through its Commissioner,
Off. at Dr. Shyama Prasad Mukherjee Civic Centre,
Jawahar Lal Nehru Marg,
New Delhi-110 002

2. Director, Hospital Administration,
Health Department,
North Delhi Municipal Corporation,
Office at: 12th Floor,
Dr. Shyama Prasad Mukherjee Civic Centre,
Jawahar Lal Nehru Marg,
New Delhi-110 002

- Respondents

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

Heard learned counsel for the applicant.

2. The applicant, who is working as "Cook" on regular basis under the respondents, filed the OA seeking the following reliefs:-

“(a) an appropriate Relief in the form of Directions against the Respondents, more particularly

against the Respondent No.2 – Administrative Office (Health), to urgently issue a copy of the Regularization Order relating to the Applicant for the purpose of immediately placing the Case of the Applicant before the Departmental Promotional Committee for being considered to be promoted on to the Post of a “Head-Cook”; and

(b) issue such other or further Orders as may be deemed Fit & Proper in the present Circumstances of the Case in favour of the Applicant.”

3. It is seen that the applicant has not approached the respondents before filing the present O.A. and has not submitted any representation to them.

4. In the circumstances, the OA is disposed of, without going into the merits of the case, by permitting the applicant to make a representation ventilating his grievance to the respondents within two weeks from the date of receipt of a copy of this order and on receipt of such a representation from the applicant, the respondents shall consider the same and pass an appropriate speaking and reasoned order thereon within sixty days therefrom, in accordance with law. MA also stands disposed of. No costs.

Let a copy of the O.A. be enclosed to this order.

(Dr. B.K. Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

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